

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3955  
ANSWERED ON:06.08.2014  
TIMELY INVESTIGATION OF CASES  
Mahtab Shri Bhartruhari

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the cases of alleged corruption by the officials of the Government have increased during the last three years and the current year and if so, the details thereof and the reasons therefor;
- (b) whether the Government has investigated such cases and filed chargesheets during the said period;
- (c) if so, the details thereof along with the number of such cases which have been concluded within a period of two years and officials punished for their involvement in corruption;
- (d) whether the Government proposes to conclude such cases within a specified time-frame to punish the corrupt officials and if so, the details thereof and if not, the reasons therefor; and
- (e) the corrective steps taken/being taken by the Government to ensure timely investigation and better conviction rate in such cases?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) to (c): As per information provided by CBI, it has registered total of 2220 cases under the Prevention of Corruption Act, 1988, during the last three years i.e. 2011, 2012, 2013 and 2014 (up to 31.5.2014). There is no definite trend discernible in the data. The Government is, however, fully committed to implement its policy of "zero tolerance against corruption".

Out of 2220 cases charge-sheet has been filed in 1173 cases. 71 accused persons have been convicted/punished in 47 cases within two years of filing charge-sheets.

The year-wise details are Annexed.

(d) & (e): CBI endeavors to complete investigation in all cases the earliest. Measures have been laid down in the CBI (Crime) Manual to avoid delays in investigation along with prescribe time- limits. After completion of investigation, the action is taken in accordance with law. Government does not interfere with the investigation of cases by the CBI and does not intervene in the judicial functioning of the Courts.

The Government has taken following steps to strengthen Central Bureau of Investigation (CBI) to enable it to effectively carry out investigation and prosecution in corruption related cases:-

(i) Government has strengthened CBI by creation of 715 posts at various level/category since 2010.

(ii) Deputation of officers other than IPS has been ensured at the level of Superintendent of Police (SP) to Joint Director (JD) in CBI by amendment of Recruitment Rules thereby making the agency multidisciplinary.

(iii) CBI has been modernized through implementation of various plan schemes. (iv) In order to facilitate speedy trial of cases investigated by CBI, the Government has sanctioned 92 additional special courts out of which 76 additional Special Courts have become operational.